

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1324**

**TO BE ANSWERED ON THE 18TH DECEMBER, 2018/ AGRAHAYANA 27, 1940
(SAKA)**

CHILD TRAFFICKING

1324. SHRI KALYAN BANERJEE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that India has emerged as a growing child trafficking country in the world in recent years;

(b) if so, the cases of child trafficking reported since 2014, State-wise;

(c) whether the Government has received report on child trafficking from other countries;

(d) if so, the details thereof;

(e) the action taken and proceedings on Hague Convention on the Protection of Children and Cooperation in regard to Inter-country Adoption progress; and

(f) the initiatives taken by the Government on UN Protocol to Prevent, Suppress and Punish Trafficking in Persons thereto?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (d): No such reports on child trafficking have come to the notice of this Ministry. As per the latest information published by the National Crime Records Bureau, State-wise details of victims of child trafficking reported during 2015 and 2016 are given in Annexure-I. Data in 2015 and 2016 was

collected through different sources and data in 2016 was expanded in scope. Segregated data for child trafficking is not available for 2014.

(e): In 2003, India became signatory to the Hague Convention on Protection of Children and Co-operation in respect of Inter-country Adoption, 1993. The Convention mandated designating a Central Authority for the purpose of Inter-country adoptions. Inter-alia keeping this in view, the Juvenile Justice Act, 2015 was re-enacted w.e.f. 15.01.2016. Accordingly, Central Adoption Resource Authority (CARA) was constituted under Section 68 of JJ Act, 2015, to perform the following functions:

(i) to promote in-country adoptions and to facilitate Inter-State adoptions in co-ordination with State Agency;

(ii) to regulate inter-country adoptions;

(iii) to frame regulations on adoption and related matters;

(iv) to carry out the functions of the Central Authority under the Hague Convention on Protection of Children and Cooperation in respect of inter-country Adoption;

(f): Details of the initiatives taken by the Government of India on UN Protocol to Prevent, Suppress and Punish Trafficking in Persons are as under:

- i) To strengthen the law enforcement response against trafficking, Section 370 of the Indian Penal Code (IPC) was substituted by a modified Section 370 and a new Section 370-A was inserted through the Criminal Law (Amendment) Act, 2013.**
- ii) The Government of India has drafted a comprehensive legislation which is in line with the Trafficking in Persons Protocol of United Nations.**
- iii) The Government has also launched a Comprehensive Scheme known as Ujjwala in 2016 for Prevention of Trafficking and Rescue, Rehabilitation and Re-Integration of Victims of Trafficking for Commercial Sexual Exploitation. The objectives of this scheme are to facilitate rescue of victims from the place of their exploitation and place them in safe custody; to provide rehabilitation services both immediate and long-term to the victims by providing basic amenities/needs such as shelter, food, clothing, medical treatment including counseling, legal aid and guidance and vocational training; to facilitate reintegration of the victims into the family and society at large; to facilitate repatriation of cross-border victims to their country of origin.**
- iv) The Ministry of Home Affairs have issued advisories to the States on measures to be adopted for handling human trafficking related issues and to generate awareness about the crime of trafficking.**

v) Financial assistance is provided to State Governments to hold Judicial Colloquiums on Human Trafficking and State Level Conferences on Human Training.

vi) Periodic review meetings are held with Nodal Officers of Anti Human Trafficking Units and other concerned agencies from time to time to review the efforts undertaken to combat human trafficking.

vii) India has signed bilateral Memorandum of Understanding for Prevention of Human Trafficking with several countries to prevent and counter human trafficking.

State/UT-wise Cases registered and Victims of Human Trafficking during 2015-2016

Sl.	States/UTs	2015				2016			
		CR	Children			CR	Children		
			M	F	T		M	F	T
1	Andhra Pradesh	274	0	41	41	239	0	44	44
2	Arunachal Pradesh	3	2	0	2	2	0	2	2
3	Assam	1494	0	1330	1330	91	34	96	130
4	Bihar	381	118	307	425	43	183	13	196
5	Chhattisgarh	69	20	14	34	68	60	78	138
6	Goa	29	0	1	1	40	0	2	2
7	Gujarat	47	0	3	3	548	137	348	485
8	Haryana	275	5	195	200	51	5	8	13
9	Himachal Pradesh	9	0	0	0	8	2	2	4
10	Jammu & Kashmir	2	0	1	1	0	0	0	0
11	Jharkhand	172	2	27	29	109	18	72	90
12	Karnataka	507	3	79	82	404	113	219	332
13	Kerala	151	28	5	33	21	18	65	83
14	Madhya Pradesh	95	16	24	40	51	62	35	97
15	Maharashtra	421	6	47	53	517	78	94	172
16	Manipur	0	0	0	0	3	2	7	9
17	Meghalaya	20	0	18	18	7	0	1	1
18	Mizoram	0	0	0	0	2	0	2	2
19	Nagaland	6	0	0	0	0	0	0	0
20	Odisha	114	14	51	65	84	98	108	206
21	Punjab	86	2	7	9	13	47	1	48
22	Rajasthan	131	22	41	63	1422	1823	696	2519
23	Sikkim	0	0	0	0	1	0	1	1
24	Tamil Nadu	577	2	11	13	434	122	195	317
25	Telangana	561	10	49	59	229	0	7	7
26	Tripura	16	0	14	14	0	2	4	6
27	Uttar Pradesh	50	1	12	13	79	748	74	822
28	Uttarakhand	27	2	5	7	12	1	2	3
29	West Bengal	1255	18	1180	1198	3579	426	2687	3113
	Total (States)	6772	271	3463	3733	8057	3979	4863	8842
30	A & N Islands	1	0	0	0	1	0	0	0
31	Chandigarh	13	2	7	9	1	0	1	1
32	D&N Haveli	2	0	0	0	0	0	0	0
33	Daman & Diu	1	0	0	0	7	0	1	1
34	Delhi UT	87	106	57	163	66	144	46	190
35	Lakshadweep	0	0	0	0	0	0	0	0
36	Puducherry	1	0	0	0	0	0	0	0
	Total (UTs)	105	108	64	172	75	144	48	192
	Total (All India)	6877	379	3527	3905	8132	4123	4911	9034

Source : Crime in India 2015-2016

Note1): Data for the Year 2015 is Collected from SCRBx and for 2016 is from State Anti Human Trafficking Units

2): In 2015 Data Collected under heads (Human Trafficking, Buying and Selling of Minors, Importation & Procuratin of Girls and Immoral Trafficking

3): In 2016 Data Collected under heads (Human Trafficking, Immoral Trafficking Act, Bonded & Child Labour Acts, POCSO Act,

Transplantation of Human Organs Act, Child Marriage Act, Money Laundering Act, SC/ST Act, JJ Act and Other Acts in which Trafficking was involved.

(Only cases of Trafficking under these Acts were taken)